

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) Yes, Sir.

(b) and (c) Certain cases were reported in 4 districts of Assam. The details of cases and action taken against guilty officials are as below:-

1. Morigaon District: Two cases at Mayang Development Block and Laharighat Development Block during 2003-04 and 2004-05. FIR was lodged against the concerned Junior Engineer Shri Dilip Hazarika and Kumud Deka of Mayang Development Block. Both the Junior Engineers were placed under suspension and finally reinstated after completion of departmental proceedings. Shri Gojen Bora, Extension Officer (Industry) in-charge food grain in Laharighat Development Block, was arrested and released on bail. The CAG audit para was also dropped.
2. Barpeta District: One case during 2002-03 was registered at Bhawanipur Police Station against Shri Ranjit Kalita, in-charge Block Development Officer, Barpeta Development Block who stored SGRY foodgrains (rice) in unauthorized godown. The in-charge B.D.O. was arrested and suspended and departmental proceeding is going on. The rice was then shifted to Block godown and distributed to SGRY labourers.
3. Dhubri District: One case was registered during 2004-05 against Mahamaya Development Block. One truck loaded of foodgrains (Rice) under SGRY was seized and a case was registered under Gauripur Police Station against Shri Nazrul Islam, Junior Engineer and Shri Radhika Ranjan Seal, the then Block Development Officer of Mahamaya Development Block. Both the erring officials were placed under suspension and departmental proceedings are continuing.
4. Kamrup District: One case was registered in Palashbari Police Station on 12.8.2004 against Shri Dhruvajyoti Nath, Junior Engineer of Chayani Barduar Development Block and Suren Das, Extension Officer (P) in-charge Block Development Officer, Chayani Barduar Development Block as 58 quintals of rice was allegedly sold. On enquiry from DRDA and Deputy Commissioner both the erring officials were arrested and suspended and departmental proceedings are continuing.

Per kilometre cost of laying of road

†2707. SHRI RAVI SHANKAR PRASAD:

SHRI SHIVANAND TIWARI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that roads are constructed in rural areas through National Rural Road Development Agency;

(b) if so, the details thereof;

(c) the length of roads laid in rural areas from 2004 to 2008, year-wise and the number of hamlets connected by roads as a result thereof; and

(d) the per kilometre cost of laying under road the projects implemented from 2004 to 2008?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) No, Sir.

(b) Does not arise.

(c) The length of roads laid in rural areas from 2004 to 2008, year-wise and the number of hamlets connected by roads is detailed as below:-

Year	Length Constructed in Km	Habitations connected
2004-05	15,464	3,915
2005-06	22,891	8,202
2006-07	30,710	10,801
2007-08	41,231	11,336
2008-09	52,404	14,454

(d) The State-wise average cost per km of road works under PMGSY, year-wise is given in the enclosed Statement.

Statement

State-wise overall Average Cost per Km under PMGSY

(Rs in Lakhs/km)

Sl.No.	State	2004-05	2005-06	2006-07	2007-08
1	2	3	4	5	6
1	Andhra Pradesh		13.99	19.14	25.47
2	Arunachal Pradesh		31.24	45.96	
3	Assam	32.57	44.99	54.27	57.92
4	Bihar				42.68
5	Chhattisgarh		23.18	28.65	28.93
6	Goa	25.07			
7	Gujarat	17.13	15.89	17.25	17.28
8	Haryana	21.97	23.28	32.26	41.17
9	Himachal Pradesh		22.66	21.24	23.41
10	Jammu & Kashmir	30.89		42.64	55.19
11	Jharkhand		23.73		29.74
12	Karnataka		17.26	19.98	26.78
13	Kerala	29.30		29.85	40.12
14	Madhya Pradesh		19.81	24.08	28.10

1	2	3	4	5	6
15	Maharashtra	16.88		18.23	31.89
16	Manipur			27.37	
17	Meghalaya		32.28	37.52	
18	Mizoram		24.69		36.84
19	Nagaland		17.98		27.04
20	Orissa	24.24	29.35	36.16	40.35
21	Punjab	18.80		37.32	45.06
22	Rajasthan		17.93	17.02	20.05
23	Sikkim		43.67	46.09	45.51
24	Tamil Nadu			20.53	
25	Tripura		48.91	60.97	61.21
26	Uttar Pradesh		23.82	28.29	34.22
27	Uttaranchal		17.35	22.81	29.96
28	West Bengal		31.68	38.86	36.89

Wage rate under NREGS

†2708. SHRI RAJ MOHINDER SINGH MAJITHA:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the labourers working under National Rural Employment Guarantee Scheme (NREGS) are paid daily wages at different rates in different States in the country;

(b) if so, the rate at which wages were paid during 2008, State-wise and the wages set by Government; and

(c) the amount by which wages were hiked in 2009?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) Under NREGA, up to 31.12.2008, wages were paid in accordance with Section 6(2) of the Act which provides that the minimum wage fixed by the State Government under Section 3 of the Minimum Wages Act, 1948 for agricultural labourers shall be considered as the wage rate applicable to that area. With effect from 1.1.2009, Central Government has notified, under Section 6(1) of NREG Act, the wage rate to be paid to NREGA workers. Wage rate notified by the Central Government in respect of all States from 1.1.2009 takes into account the wage rate as fixed by the respective State Government prior to this date. State-wise wage rate notified by the Central Government is given in the enclosed Statement.

†Original notice of the question was received in Hindi.